Central Administrative Tribunal Principal Bench, New Delhi

CP No.39/2016 In OA No.3102/2014

New Delhi, this the 17th day of May, 2016

Hon'ble Mr. P.K. Basu, Member (A)
Hon'ble Dr. Brahm Avtar Agrawal, Member (J)

Vocational Part Time Teachers Association, Delhi (Regd.) 148A, Todarmal Colony Najafgarh, New Delhi-110043 Through its President Smt. Vedwati Yaday

.... Applicant

(By Advocate: Mr. Sudhanshu Tomar)

Versus

- Smt. Padmini Singhla
 Director (Education)
 Govt.of N.C.T. of Delhi
 Civil Lines, Delhi
- Dr. (Ms.) Ashma Jain,
 Additional Director (Education)
 Govt. of N.C.T. of Delhi.
 Civil Lines, Delhi.

 Respondents

(By Advocate: Mrs. P.K.Gupta)

ORDER (ORAL)

Hon'ble Mr. P.K. Basu, Member (A)

Learned counsel for the applicant states that the respondents have passed the order dated 16.04.2016 in compliance of the order of this Tribunal passed in

OA No. 3102/2014 and nothing survives in this Contempt Petition and wishes to withdraw the Contempt Petition with liberty to challenge this order in fresh proceedings.

Accordingly, the Contempt Petition is dismissed as withdrawn with liberty as aforesaid. Notices issued to the respondents are discharged.

(Dr. Brahm Avtar Agrawal)
Member (J)

(P.K. Basu) Member A)

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